

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Miscellaneous Application No. 86390 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 85014 of 2019

(Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-443-18-19 dated 15/11/2018 passed by Commissioner (Appeals-i), Central Tax, Pune)

The Supreme Industries Ltd.

.....Appellant

Gat No. 453-458, Kanhe Village,
Taluka -Maval, Pune 412- 106.

VERSUS

**Commissioner of CGST &
Central Excise, Pune-I**

.....Respondent

41-A ICE House-Sassoon Road, Opp. Wadia
College, Pune, Maharashtra 411 001.

Appearance:

Shri Sachin Chitnis, Advocate for the Appellant

Shri Sudhir B. Mane, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87136/2019

Date of Hearing: 21/11/2019

Date of Decision:21/11/2019

Per: S.K. MOHANTY

Applicant has filed this miscellaneous application seeking for withdrawal of appeal on the ground that the application filed under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has already been acknowledged by the department. Prayer made by the applicant is considered. Accordingly, appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

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